outside the legal framework, through unrecorded transactions, collusive deals etc. It is difficult, if not impossible, to make any precise estimate of the extent of alienation of land held by tribals to non-tribals.

(b) In tribal areas where specific laws for tribal lands are operative, the State Governments have issued executive instructions from time to time to ensure that been received; and these laws are properly implemented. number of States have in recent years also tightened their laws regarding alienation and dispossession of tribal land. Ministry of Agriculture set up a Study ANNASAHEB P. SHINDE). (a) and (b). Group of Relief of Indebtedness, Land The extent of surplus land likely to Alicnation and Restoration in Tribal Deve- available can be precisely estimated only lopment Agency Areas whose recommen- in course of the implementation of dations have been forwarded to the con-new ceiling laws. However, some cerned State Governments requesting them Governments have already made tentative to take further action in the light these recommendations.

Surplus land available in States

657. SHRI A. K. M. ISHAOUE: SHRI P. M. MEHTA:

Will the Minister of AGRICULTURE be pleased to state :

- (a) whether the State-wise figures of surplus land available as a result of the implementation of new ceiling laws
 - (b) if so, the gist thereof?

THE MINISTER OF STATE IN THE The MINISTRY OF AGRICULTURE (SHRI State of estimates which are indicated in the table attached to this reply.

STATEMENT

| State | | - | | | a | and Maria | | den delle Terre | - | 777- | ~ ('000 | Area likely to be sur plus acres) |
|----------------------------|-------------|-----------------|--------|-------|--------------|-----------|-------|-----------------|--------|--------------|------------|---|
| 1. Andhra Pradesh | } | | | | • | • | | | • | | | 1,000 |
| 2. Assam . | | | | | | | | | | | | 395 |
| 3. Bihar . | | | | | | | | | | | | 500 |
| 4. Gujarat . | | | | | | | | | | | | 50 |
| 5. Haryana . | | | | | | | | | | | | 50 |
| 6. Karnataka | | | | | | | | | | | • | 400 |
| 7. Kerala . | | | | | | | | • | | | | 100 |
| 8 Madhya Pradesi | h | | | | | | | | | | | 50 |
| ^q . Maharashtra | , | | | | | | | | | | | 371 |
| 10. Manipur . | | | | | | | | | | | | 4 |
| 11. Orissa . | | | | | | | | | | | | 100 |
| 12. Punjab , | | | | | | | | | | | • | 87 |
| 13. Tamil Nadu | | | | | | | | | | | | 93 |
| 14. Tripura . | | | | | | | | | | | | 2 |
| 15. Uttar Pradesh | Ċ | | | | - | | | | | | | 300 |
| 16. West Bengal | | | | • | | | • | | | · | • | 200 |
| | | | | | | | | | | | - | 3,702 |
| Since the imple | mez olus | ntation area | of the | he am | endection :- | i laws | start | ed the | e folk | owing | States | have al- |
| 1. Kerala | | | | | | | | | | 10,387 acres | | |
| 2. Tamil Nadu | | | | | | | | | | 700 acres | | |
| 3. West Bongal | | • | | | | • | • | | | | 807 acre | s |